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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

The Principal District & Sessions Judge,
Anantnag/ Bandipora /Baramulla/Bhaderwah(Doda)/
Budgam/ Ganderbal/Jammu/Kathua/Kargil/Kishtwar/
Kulgam/Kupwara/Leh/Poonch/Pulwama/Rajouri/
Ramban/Reasi/Samba/Shopian/Srinagar and Udhampur.

No.:- 27723-487 /Sts. Dated: 02-01-2017
Sub:- **Statistical data relating to pendency of cases as on
31-12-2016.**

Sir/Madam,

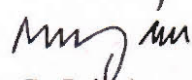
As desired by Shri S.C. Barmma Joint Secretary and Shri C.K. Reejonia Deputy Secretary to the Government of India Ministry of Law and Justice Department of Justice Jaisalmer House, 26, Mansingh Road, New Delhi-110011 certain important information has been sought regarding cases, as per enclosed proforma's.

You are requested to furnish the requisite related **Consolidated** information of your District, as per enclosed format's for the year 2016 on or before **10th of January, 2016** through e-mail or Tele - FAX No. 0191 - 2539896 for onward transmission to the concerned quarter as desired.

The matter may be treated as **Most Urgent.**

Encl: **Eight** leaves.

Yours faithfully'


(R. S. Jain)
Registrar General

No: 27746 / Sts. Dated: 02-01-2017.

Copy to:-

Incharge NIC for uploading on the J&K High Court Website.


Registrar General



सत्यमेव जयते

S.C. Barmma
Joint Secretary
Tel.No. 011-23371496

भारत सरकार
विधि और न्याय मंत्रालय
न्याय विभाग

जैसलमेर हाउस, 26, मानसिंह रोड, नई दिल्ली-110011
GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE
Jaisalmer House, 26, Mansingh Road, New Delhi-110011

D. O. letter No. 13 / 2 / 2016-NM

Dated: 21st December, 2016.

Dear Sir,

As you are aware, reduction of arrears and expeditious disposal of cases was one of the important items on the agenda during the joint Conference of Chief Ministers of States and Chief Justices of High Courts. A number of initiatives taken in this regard in the recent part include setting up of Arrears Committee in the High Courts, preparation of action plan to clear the backlog of cases pending for more than 5 years and promotion of alternative mechanisms of dispute resolution. Further, a large number of cases have been cleared during the Mega Lok Adalats held during the year.

A number of questions during the parliament sessions relate to pendency of cases. Information in this regard is being periodically collected from the High Courts in respect of cases pending in the High Courts as also in the District and Subordinate Courts under their jurisdiction. It is accordingly, requested that latest information on pendency of **MAIN CASES ONLY** may please be furnished to us in the enclosed formats by 15th January, 2017, as per the decision taken during the Conference of Chief Justices held in 2015.

With season's greetings and best wishes for the New Year,

Yours sincerely,

(S.C. Barmma)

Enclosure: As above.

Shri M.K. Hanjura,
Registrar General,
Jammu & Kashmir High Court,
Srinagar-190001.

तीव्र एवं गुणवत्ता से परिपूर्ण न्याय प्रदान करने वाली कुशल विधिक एवं न्यायिक प्रणाली
कानून के शासन में लोगों का विश्वास सुदृढ करती है।

An efficient legal and judicial system that delivers quick and quality justice
reinforces the confidence of the people in the rule of law.

Annexure-I

Pendency Position in the High Court as on 31.12.2016

Type of Cases	Pendency as on 01.01.2016	Institution of cases during the year 2016	Disposal of cases during the year 2016	Total Pendency as on 31.12.2016
Civil				
Criminal				
Total				

Annexure-II

Age-wise Pendency Position in the High Court as on 31.12.2016

Age wise pendency as on 31.12.2016					
Type of cases	0 to 2 years old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2016
Civil					
Criminal					
Total					

Annexure-III

Pendency Position in the Subordinate Courts (State/UT-wise)* as on 31.12.2016

State/UT*	Type of Cases	Pendency as on 01.01.2016	Institution of cases during the year 2016	Disposal of cases during the year 2016	Total Pendency as on 31.12.2016
	Civil				
	Criminal				
	Total				

Annexure-IV

Age-wise Pendency Position in the Subordinate Courts (State/UT-wise) as on 31.12.2016

Age wise pendency as on 31.12.2016						
State / UT*	Type of cases	0 to 2 years old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2016
	Civil					
	Criminal					
	Total					

*Separate proforma for each State/UT:

Note: Figures of total pendency in the last Columns of Annexure- I and Annexure- II will be identical. Similarly, figures of total pendency in the last Columns of Annexure- III and Annexure- IV will be identical.

File No. N-17/66/2016-NM
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, 26- Mansingh Road,
New Delhi-110011
Dated: the 23rd December, 2016

To,
The Registrar General,
Jammu & Kashmir High Court,
Jammu -

Subject:- **Furnishing of information of pendency of Cases related to specific categories as on 31.12.2016 - regarding.**

Sir/ Madam,

I am directed to say that pendency of cases in courts relating to following categories have been subject matter of a number of Parliament Question in recent past.

1. Land / Immoveable Property dispute cases;
2. Crime Against Women (rape) cases;
3. Cheque dishonor / Cheque Bounce cases under Negotiable Instrument Act 1881;
4. Smuggling of narcotics cases; and
5. Motor Accidents Claims cases.

It is, therefore, requested that information as on 31.12.2016 on pendency of cases in District/Subordinate Courts under the jurisdiction of High Court relating to above categories may please be furnished in the enclosed proforma.

Yours faithfully,



(C.K. Reejonia)
Deputy Secretary to the Government of India
Ph. 23072146
E- mail : ckreejonia@nic.in

Enclosures: **Five separate proforma for each category mentioned above**

Proforma -A

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Part-I

Name of High Court :

Number of Land/ Immovable Property dispute cases pending in High Court as on 31.12.2016

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2016

Part-II

Name of High Court :

Name of the State/UT*:

Number of Land/ Immovable Property dispute cases pending in District /Subordinate Courts of the State/UT* as on 31.12.2016

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2016

Part-III

Number of Special Courts/Designated Courts for cases relating to land /immovable property disputes, if any, as on 31.12.2016	
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*Separate Proforma for each state/UT

Proforma -B

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Part -I

Name of High Court :
Number of Crime Against Women (Rape) pending in High Court as on 31.12.2016

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2016

Part-II

Name of High Court :
Name of the State/UT*:
Number of cases relating to Crime Against Women (Rape) pending in District /Subordinate Courts of the State/UT* as on 31.12.2016

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2016

Part-III

Number of Fast Track Courts (FTCs)/Special Courts for cases relating to Crime Against Women (Rape) functioning in the State/UT* as on 31.12.2016.	
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* Separate Proforma for each state/UT

Proforma -C

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Part -I

Name of High Court :

Number of Cheque dishonor/ Cheque bounce under the Negotiable Instruments Act , 1881 pending in High Court as on 31.12.2016

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2016

Part-II

Name of High Court :

Name of the State/UT*:

Number of cases relating to Cheque dishonor/ Cheque bounce under the Negotiable Instruments Act , 1881 pending in District /Subordinate Courts of the State/UT*as on 31.12.2016 ✓

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2016

Part-III

Number of Special Courts for cases relating to Cheque dishonor/ Cheque bounce under the Negotiable Instruments Act , 1881 functioning in the State/UT* as on 31.12.2016	
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*Separate Proforma for each state/UT

Proforma -D

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Part -I

Name of High Court :

Number of cases relating to smuggling of narcotics pending in High Court as on 31.12.2016

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2016

Part-II

Name of High Court:.....

Name of the State/UT*:.....

Number of cases relating to smuggling of narcotics pending in District /Subordinate Courts of the State/UT*as on 31.12.2016

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2016

Part-III

Number of Special Courts for cases relating to smuggling of narcotics as on 31.12.2016	
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*Separate Proforma for each state/UT

Proforma -E

Part-I

Name of High Court :

Number of cases relating to MOTOR ACCIDENT CLAIMS pending in High Court as on 31.12.2016

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2016

Part-II

Name of High Court:

Name of the State/UT* :

Number of cases relating to MOTOR ACCIDENT CLAIMS pending in District /Subordinate Courts of the State/UT* as on 31.12.2016

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2016

Part-III

Number of Special Courts / Tribunals for cases related to MOTOR ACCIDENT CLAIMS as on 31.12.2016	
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*Separate Proforma for each state/UT
